

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.140/MP/2019

Subject : Petition under section 79(1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013.

Petitioner : TRN Energy Private Limited.

Respondent : PTC India Limited and 6 Ors.

Date of Hearing : **26.5.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Matrugupta Mishra, Advocate, TRNEPL
Ms. Ritika Singhal, Advocate, TRNEPL
Shri Sanjeev Thakur, Advocate, TRNEPL
Shri Ravi Kishore, Advocate, PTC India Ltd.
Shri Sitesh Mukherjee, Advocate, UPPCL
Shri Abhishek Kumar, Advocate, UPPCL
Shri Karan Arora, Advocate, UPPCL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, the learned counsel for the Petitioner submitted that since he has been recently engaged as a counsel in the matter and will require time to examine the records, the petition may be listed for hearing, after four weeks.

3. The learned counsel for Respondent, UPPCL submitted that the Petitioner has not filed its rejoinder to the reply filed by the Respondent. In response, the learned counsel for the Petitioner submitted that no rejoinder is being filed by the Petitioner to the reply of the Respondent UPPCL.

4. The Commission, at the request of the learned counsel for the Petitioner, adjourned the hearing, and as a last opportunity, granted time till 23.6.2022. Pleadings, if any, shall be completed by the parties, within the said period and no extension of time shall be granted for any reason whatsoever.

5. Matter shall be listed for final hearing in due course for which notice shall be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

